

ACT No. XXI OF 1887.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st October, 1887.)

An Act to provide for the establishment of bonded warehouses at places other than customs-ports.

WHEREAS it is expedient to provide for the establishment of bonded warehouses at places other than customs-ports; It is hereby enacted as follows:—

1. (1) This Act may be called the Inland Bonded Warehouses Act, 1887.

Title, construction and commencement.

VIII of 1878. (2) It shall be read with, and taken as part of, the Sea Customs Act, 1878: and

(3) It shall come into force at once.

VIII of 1878. 2. (1) Notwithstanding anything in the Sea Customs Act, 1878, the Chief Customs-authority may from time to time, with the previous sanction of the Local Government, appoint a public or license a private warehouse at any place which is not a warehousing port, and may with the like sanction cancel such appointment or license.

Inland bonded warehouses and law applicable thereto.

(2) In reference to such a place and the warehouse appointed or licensed thereat the provisions of the said Act with respect to the levy of customs-duties on goods brought in bond from one customs-port to another, and with respect to warehousing, shall be construed as if the place were a customs-port and a warehousing port, and the warehouse a public or a private warehouse, as the case may be, appointed or licensed thereat under that Act.

[Price one anna.]